

(2021) 01 PAT CK 0263

In the Patna High Court

Case No : Letters Patent Appeal No. 329 Of 2019

Veena Devi @ Vina Devi

APPELLANT

Vs

State Of Bihar And Ors

RESPONDENT

Date of Decision : 30-01-2021

Acts Referred:

Citation : (2021) 01 PAT CK 0263

Hon'ble Judges : Sanjay Karol, CJ;S. Kumar, J

Bench : Division Bench

Advocate : Arbind Kumar Singh, Rakesh Ranjan, Krishna Kant Singh

Final Decision : Dismissed

Judgement

Heard the parties.

Aggrieved by judgment and order dated 29.01.2019 passed by learned Single Judge of this Honâ??ble Court passed in C.W.J.C. No. 1131 of 2018

dismissing the writ petition appellant/petitioner has preferred this L.P.A.

Appellant/petitioner had filed writ petition for a direction to make payment of compensation amount with statutory interest in respect of the land as

detailed in the petition which was acquired by the State of Bihar for construction of approach road to a bridge under Bihar Raiyati Land Lease

Scheme, 2014.

Appellant/petitioner claims right, title, interest and possession over the land. She has further stated that she had filed an application on 22.02.2018

before the District Magistrate, Muzaffarpur that said land has been transferred by her son by a registered sale deed executed on 27.11.2017 in a state

of intoxication and same has been mutated in the name of transferee.

After hearing the parties, the learned Single Judge has dismissed the writ petition as validity of a registered sale deed cannot be decided in a writ

petition and right, title and interest of the petitioner over the land which was transferred by her son by a registered sale deed its validity and legality

can be judged by a civil court of competent jurisdiction only.

This Court does not find any infirmity or error in the order passed by the learned Single Judge, accordingly, present L.P.A. is dismissed.